



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/May/202223/3

DATED: 27/05/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/May/202223/3 dated 27/05/2022 of Norms Committee - III for the year 2022-23 was held on 27/05/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	NEULAND LABORATORIES LTD.

Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00280517AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	2 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00002034AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it observed that the request of firm for fixation of adhoc norms against Advance Authorization No. 0310834414 dated 23-01-2020 is placed at Sl. No. 84 of this Meeting Agenda and rejected. RA concerned may take further necessary action as per above decision of NC.	

Case No.	3 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00150599AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for Advance Authorization No. 0311004643 dated 15.06.2021 have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jul/202122/4	

dated **15.07.2021**.

In view of above, the Committee decided to **withdraw** the case.

Case No.	4 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00286523AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	5 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00020736AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	6 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022

HQ File Number	HQRNORM APPLY 00154955AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	7 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00227958AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	8 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00286550AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.

Case No.	9 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00158260AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.

Case No.	10 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00231955AM22
RA File Number	039404000667 AM21
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.

Case No.	11 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00286873AM22

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	12 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ORGANICA AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00065792AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	13 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00233239AM22
RA File Number	092404000478 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	14 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00302517AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	15 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ZIM LABORATORIES LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00082562AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	16 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SOMERSET THERAPEUTICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00147209AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	17 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00235354AM22
RA File Number	039404000658 AM21
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	18 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00104235AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	19 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VENUS REMEDIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00172251AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	20 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00259962AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	21 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00272693AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.

Case No.	22 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	VASISTA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000814AM13
RA File Number	092404000308 AM13
Licence No and Date	0910053881/21/09/2012
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	23 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000223AM14
RA File Number	222404000012 AM14
Licence No and Date	2210013838/10/05/2013
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 10/82-ALC4/2013 dated 22.08.2013. In view of above, the Committee decided to withdraw the case.	

Case No.	24 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ATGC BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001228AM14
RA File Number	092404000275 AM14
Licence No and Date	0910058222/13/11/2013

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	25 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	AUCTUS PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000937AM14
RA File Number	092404000436 AM14
Licence No and Date	0910058486/06/12/2013

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	26 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	NECTAR LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000137AM15
RA File Number	222404000096 AM14
Licence No and Date	2210014646/28/02/2014

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	27 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	VIVIMED LABS LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022

and Date	
HQ File Number	018205000965AM15
RA File Number	092404000039 AM15
Licence No and Date	0910059887/28/04/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	28 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000083AM23
RA File Number	342404000102 AM15
Licence No and Date	3410040406/28/07/2014
Norms Committee Decision:	
The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm:	
i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Production / Consumption data for the year 2014-15 for the item of export under reference and corresponding consumption of raw material duly certified by GST Authorities.	

Case No.	29 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001443AM16
RA File Number	039404000463 AM16
Licence No and Date	0310798809/10/09/2015
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the norms for subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **1/82-ALC4/2016 dated 10.09.20215**.

In view of above, the Committee decided to **withdraw** the case.

Case No.	30 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	U SQUARE LIFESCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001592AM16
RA File Number	082404000237 AM16
Licence No and Date	0810136380/28/10/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	31 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001512AM16
RA File Number	052404000418 AM16
Licence No and Date	0510396612/14/12/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	32 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	VINNY HEALTH CARE PRIVATE LIMITED
Meeting Number and	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022

Date				
HQ File Number	HQRNORM REVIW00401441AM22			
RA File Number	082404000386 AM16			
Licence No and Date	0810137198/12/02/2016			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
LINCOMYCIN CAPSULES BP 500 MG((CONTAINING LINCOMYCIN BASE 500 MG AND NET LINCOMYCIN HYDROCHLORIDE BP 573.75 MG & GROSS 585.225 MG))	628000 Number	1	LINCOMYCIN HYDROCHLORIDE BP (183.76 KGS OF LINCOMYCIN HYDROCHLORIDE BP/EP EQUALS TO 160.14 BOU OF LINCOMYCIN BASE) (THIS LICENCE IS ISSUED AS PER POLICY CIRCULAR NO 9 DATED 30.06.2003 AND POLICY CIRCULAR 15 DATED 17.09.2003)	304.232 BOU
RA concerned may take further necessary action as per above decision of NC.				

Case No.	33 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	ALKALOIDS CORPORATION
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00401493AM22
RA File Number	022404000016 AM17
Licence No and Date	0210206661/04/05/2016
Norms Committee Decision:	
The Committee considered the request of firm for enhancement of norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No. 0210207932 dt. 02.11.2017, it was decided to revise adhoc norms as under:	

Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	34 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00400043AM22
RA File Number	022404000109 AM18
Licence No and Date	0210207904/24/10/2017
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: Production / Consumption data for last three years duly certified by GST Authorities.	

Case No.	35 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00401016AM22
RA File Number	022404000108 AM18
Licence No and Date	0210207903/24/10/2017
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: Production / Consumption data for last three years duly certified by GST Authorities.	

Case No.	36 / NC/3/MEET/May/202223/3
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Case Status	Case Approved
Party Name	GLAND CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00399251AM22
RA File Number	092404000008 AM19
Licence No and Date	0910066148/17/04/2018

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Heparin Sodium IP/BP/USP (Potency 197.83 IU/mg)	342.896 kg	1	Low Grade Glycosamino Glycans (Potency 181.55 IU/mg)	373.76 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001836AM19
RA File Number	052304000070 AM19
Licence No and Date	0510406734/05/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to **withdraw** the case to further examine it on file.

Case No.	38 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001840AM19
RA File Number	052304000121 AM19
Licence No and	0510406800/08/06/2018

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	39 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001842AM19
RA File Number	052304000501 AM18
Licence No and Date	0510406802/08/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	40 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001875AM19
RA File Number	052304000163 AM19
Licence No and Date	0510407077/04/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	41 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001876AM19
RA File Number	052304000164 AM19
Licence No and Date	0510407078/04/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on	

file.

Case No.	42 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001874AM19
RA File Number	052304000167 AM19
Licence No and Date	0510407069/04/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	43 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205002074AM19
RA File Number	052304000166 AM19
Licence No and Date	0510407070/04/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	44 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001889AM19
RA File Number	052304000183 AM19
Licence No and Date	0510407217/17/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	45 / NC/3/MEET/May/202223/3
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Case Status	Case Approved
Party Name	ARCH PHARMALABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000046AM23
RA File Number	039404000162 AM19
Licence No and Date	0310822732/31/07/2018

Norms Committee Decision:

The Committee considered the request of firm for fixation of norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0310834332 dt. 20.01.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
URSODEOXYCHOLIOIC ACID	1 kg	1	CHOLIC ACID	1.40 kg
		2	HYDRAZINE HYDRATE (80% SOLUTION)	1.487 kg
		3	IEP OX 239 SPRAY DRIED ENZYME POWDER	0.030 kg
		4	IEP OX 235 SPRAY DRIED ENZYME POWDER	0.035 kg
		5	IEP OX 152 SPRAY DRIED ENZYME POWDER	0.066 kg
		6	IEP SP 41 SPRAY DRIED ENZYME POWDER	0.035 kg
		7	IEP OX 243 SPRAY DRIED ENZYME POWDER	0.036 kg
		8	(B-NAD)B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.014 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	46 / NC/3/MEET/May/202223/3
Case Status	Case Approved

Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001927AM19
RA File Number	052304000232 AM19
Licence No and Date	0510407550/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	47 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001928AM19
RA File Number	052304000231 AM19
Licence No and Date	0510407551/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	48 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205002026AM19
RA File Number	052304000297 AM19
Licence No and Date	0510408024/08/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	49 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205002027AM19

RA File Number	052304000295 AM19
Licence No and Date	0510408025/08/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	50 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000113AM23
RA File Number	092404000229 AM19
Licence No and Date	0910066775/26/10/2018
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was observed that the earlier norms were fixed on the basis of comparative data and hence there is no possibility left for further enhancement of norms. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	51 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001621AM19
RA File Number	039504000692 AM19
Licence No and Date	0310824780/29/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that NC-3 has already rejected the request of firm in its Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022. In view of above, the Committee decided to withdraw the case.	

Case No.	52 / NC/3/MEET/May/202223/3
Case Status	Case Rejected

Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000103AM23
RA File Number	092404000419 AM19
Licence No and Date	0910066930/03/12/2018
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was observed that the earlier norms were fixed on the basis of comparative data and hence there is no possibility left for further enhancement of norms. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	53 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205002145AM19
RA File Number	052304000385 AM19
Licence No and Date	0510408748/04/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to withdraw the case to further examine it on file.	

Case No.	54 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00404275AM22
RA File Number	039504001186 AM19
Licence No and Date	0310827227/22/02/2019
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310830207 dt. 10.07.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
2-Phenoxypropionyl Chloride	1 kg	1	Methyl 2-Chloropropionate	1.66 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	55 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00400103AM22
RA File Number	022404000174 AM19
Licence No and Date	0210209011/26/02/2019
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: i. Production / Consumption data for last three years duly certified by GST Authorities .	

Case No.	56 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00399967AM22
RA File Number	022404000009 AM20
Licence No and Date	0210209153/08/05/2019
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: i. Production / Consumption data for last three years duly certified by GST Authorities .	

Case No.	57 / NC/3/MEET/May/202223/3										
Case Status	Case Approved										
Party Name	DECCAN NUTRACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022										
HQ File Number	HQRNORM REVIW00401119AM22										
RA File Number	022404000042 AM20										
Licence No and Date	0210209261/17/06/2019										
Norms Committee Decision:											
The Committee considered the request of firm for enhancement of norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No. 0210207932 dt. 02.11.2017 , it was decided to revise adhoc norms as under:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Digoxin</td><td>1 kg</td><td>1</td><td>Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)</td><td>436.525 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	58 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	APNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000353AM20
RA File Number	342404000098 AM20
Licence No and Date	3410045258/05/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	59 / NC/3/MEET/May/202223/3
Case Status	Case Approved

Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	018205000386AM20			
RA File Number	039504000363 AM20			
Licence No and Date	0310830298/15/07/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202122/2 dt. 02.07.2021 against advance authorization No. 0311003871 dated 18.05.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Allyl Heptoate AB15013	1 kg	1	Heptanoic Acid	0.800 kg
		2	Ally Alcohol	0.380 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.	60 / NC/3/MEET/May/202223/3			
Case Status	Case Approved			
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	018205000429AM20			
RA File Number	342404000069 AM20			
Licence No and Date	3410045298/18/07/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

EDOT (3,4-Ethylenedioxythiophene) (Other Organo - Sulphur Compounds)	1 kg	1	Dimethyl Oxalate	1.25 kg
		2	Sodium Methoxide Powder	0.856 kg
		3	Sodium Methoxide Solution (30 %) / Sodium Methylate Solution (30 %)	1.52 kg
		4	Dimethylformamide	0.55 kg
		5	1,2-Dichloroethane / Ethylene Dichloride	1.835 kg
		6	Sulfolane	0.26 kg
		7	Sodium Sulphide (60 % min.) / Sodium Sulfide (60% min)	1.458 kg
		8	Methyl Monochloro Acetate	2.454 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	61 / NC/3/MEET/May/202223/3			
Case Status	Case Approved			
Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	018205000442AM20			
RA File Number	039504000413 AM20			
Licence No and Date	0310830547/24/07/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product import item in Meeting No. NC/3/MEET/Dec/202122/12 dt. 17.12.2021 against advance authorization No. 0310830426 dated 12.07.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Rose Nitrile AB15143	1 kg	1	Benzyl Cyanide	0.66 kg
(Benzene α Acetonitrile Cyclohexylidene)		2	Cyclo hexanone	0.5527 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	62 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SI GROUP - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001550AM21
RA File Number	039504000390 AM20
Licence No and Date	0310830654/29/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	63 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000490AM20
RA File Number	318304000051 AM20
Licence No and Date	3110067490/02/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. In the details submitted by GST, one of the output shown as NOVOLAC, as such details of catalogue of NOVOLAC and its commercial value. There is no catalogue enclosed for catalyst, if it is Oxylic Acid, please clarify.	

Case No.	64 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CHEMIESYNTH (VAPI) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000494AM20
RA File Number	039404000363 AM20
Licence No and Date	0310830809/05/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	65 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000530AM20
RA File Number	522104000061 AM20
Licence No and Date	5210043148/14/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of Solvent. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	66 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000528AM20
RA File Number	522104000085 AM20
Licence No and Date	5210043146/14/08/2019
Norms Committee Decision:	

The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm:

- i. Production / Consumption data for last two years duly certified by GST.**

Case No.	67 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000529AM20
RA File Number	522104000086 AM20
Licence No and Date	5210043147/14/08/2019

Norms Committee Decision:

The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm:

- i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield.**
ii. Recovery of Solvent.
iii. Production / Consumption data for last two years duly certified by GST.

Case No.	68 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000549AM20
RA File Number	072404000091 AM20
Licence No and Date	0710115309/20/08/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	69 / NC/3/MEET/May/202223/3
Case Status	Case Rejected

Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000551AM20
RA File Number	072404000107 AM20
Licence No and Date	0710115314/21/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	70 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	MEHK CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000593AM20
RA File Number	039504000555 AM20
Licence No and Date	0310831392/06/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	71 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	NISARG BIOSCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000607AM20
RA File Number	092404000309 AM20
Licence No and Date	0910067984/11/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000689AM20
RA File Number	318304000087 AM20
Licence No and Date	3110067548/30/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Commercial value of By-Product Acetone, Toluene and 2,6 Xylenol with quantity and invoice. ii. Composition of OCP-50 indication percentage O-Cresol and Phenol. Justification for low yield of Methanol, 2,6 Xylenol and Acetone	

Case No.	73 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000809AM20
RA File Number	092404000407 AM20
Licence No and Date	0910068176/13/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	74 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000837AM20

RA File Number	039504000812 AM20
Licence No and Date	0310832853/19/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	75 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000846AM20
RA File Number	052404000445 AM20
Licence No and Date	0510412564/21/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	76 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000847AM20
RA File Number	052404000471 AM20
Licence No and Date	0510412565/21/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	77 / NC/3/MEET/May/202223/3
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Case Status	Case Approved													
Party Name	MANGALAM ORGANICS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022													
HQ File Number	018205000854AM20													
RA File Number	039504000790 AM20													
Licence No and Date	0310832931/21/11/2019													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>ALPHA PINENE</td><td>1 kg</td><td>1</td><td>GUM TURPENTINE OIL</td><td>0.656 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	ALPHA PINENE	1 kg	1	GUM TURPENTINE OIL	0.656 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ALPHA PINENE	1 kg	1	GUM TURPENTINE OIL	0.656 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	78 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	US AMINO PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000897AM20
RA File Number	039504000816 AM20
Licence No and Date	0310833244/05/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	79 / NC/3/MEET/May/202223/3			
Case Status	Case Deferred			
Party Name	AETHER INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	018205000909AM20			

RA File Number	522404000044 AM20
Licence No and Date	5210043258/12/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of Solvent. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	80 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DIPS BIOSCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00351717AM22
RA File Number	039404000788 AM20
Licence No and Date	0310833754/27/12/2019
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: i. Copy of Master Batch Formula for each export product.	

Case No.	81 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000935AM20
RA File Number	072404000229 AM20
Licence No and Date	0710115939/27/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	82 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205000947AM20
RA File Number	052404000601 AM20
Licence No and Date	0510413159/01/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Percentage net content of export item (a) Orange Aldehyde, (b) D Limonene and (c) Orange Oil 10X in import.	

Case No.	83 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001037AM20
RA File Number	039404000715 AM20
Licence No and Date	0310834342/20/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	84 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001043AM20
RA File Number	039504001033 AM20
Licence No and	0310834414/23/01/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that as per the COA of different export description, percentage Assay of Lactulose is different in each export product. The firm in its reply is neither disclosing percentage Assay of each export description nor giving export quantity of each export description. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	85 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	AURA LIFECARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001045AM20
RA File Number	342404000323 AM20
Licence No and Date	3410045804/23/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	86 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00404233AM22
RA File Number	039404000908 AM20
Licence No and Date	0310834502/28/01/2020
Norms Committee Decision: The Committee considered the request of firm for review of norms and it was decided to call for following information / documents from the firm: i. Copy of DML for each export product.	

ii. Copy of Master Batch Formula for each export product.

Case No.	87 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	PHALANX LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001076AM20
RA File Number	262404000019 AM20
Licence No and Date	2610012904/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	88 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001130AM20
RA File Number	522404000068 AM20
Licence No and Date	5210043358/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to call for following information / documents from the firm: i. Production / Consumption data for last two years duly certified by GST.	

Case No.	89 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000071AM23
RA File Number	039504001105 AM20
Licence No and Date	0310835265/06/03/2020

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310830207 dt. 10.07.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Phenoxypropionyl Chloride	1 kg	1	Methyl 2-Chloropropionate	1.66 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	90 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001137AM20
RA File Number	039404001017 AM20
Licence No and Date	0310835375/12/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00405090AM22
RA File Number	039404000003 AM21
Licence No and Date	0310835903/25/04/2020

Norms Committee Decision:

The Committee considered the request of firm for fixation of norms and it was decided to call for following information /

documents from the firm:

- i. **Wastage is around 25%. Please clarify.**
- ii. **Commercial value of Recovered Methanol as a wastage.**
- iii. **Production / Consumption data for last two years duly certified by GST.**

Case No.	92 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00405134AM22
RA File Number	039404000005 AM21
Licence No and Date	0310835906/25/04/2020

Norms Committee Decision:

The Committee considered the request of firm for fixation of norms and it was decided to call for following information / documents from the firm:

- i. **Wastage is around 25%. Please clarify.**
- ii. **Commercial value of Recovered Methanol as a wastage.**
- iii. **Production / Consumption data for last two years duly certified by GST.**

Case No.	93 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001221AM21
RA File Number	052404000016 AM21
Licence No and Date	0510414054/27/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/May/202223/3
Case Status	Case Approved

Party Name	THINQ PHARMA-CRO LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022																			
HQ File Number	HQRNORM REVIW00404374AM22																			
RA File Number	039504000035 AM21																			
Licence No and Date	0310836083/04/05/2020																			
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Oct/202122/10 dated 12.11.2021 against advance authorization No. 0311000264 dt. 24.12.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="3">G-101 (All Trans Retinoic Acid,1-Hydroxy-3,3-dimethyl-2-Butanone Ester)</td> <td rowspan="3">1 kg</td> <td>1</td> <td>Tretinoin (All Trans Retinoic Acid)</td> <td>1.00 kg</td> </tr> <tr> <td>2</td> <td>1-Chloro Pinacolone</td> <td>0.469 kg</td> </tr> <tr> <td>3</td> <td>Cesium Carbonate</td> <td>1.135 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	G-101 (All Trans Retinoic Acid,1-Hydroxy-3,3-dimethyl-2-Butanone Ester)	1 kg	1	Tretinoin (All Trans Retinoic Acid)	1.00 kg	2	1-Chloro Pinacolone	0.469 kg	3	Cesium Carbonate	1.135 kg
Export product	Qty.	Sl. No.	Import items	Qty.																
G-101 (All Trans Retinoic Acid,1-Hydroxy-3,3-dimethyl-2-Butanone Ester)	1 kg	1	Tretinoin (All Trans Retinoic Acid)	1.00 kg																
		2	1-Chloro Pinacolone	0.469 kg																
		3	Cesium Carbonate	1.135 kg																

Case No.	95 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001324AM21
RA File Number	072404000038 AM21
Licence No and Date	0710116503/26/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	96 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	VEERAL ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001346AM21
RA File Number	039504000113 AM21
Licence No and Date	0310836487/04/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	97 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000122AM23
RA File Number	092404000069 AM21
Licence No and Date	0910068850/05/06/2020
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	98 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001363AM21
RA File Number	522404000004 AM21
Licence No and Date	5210043426/08/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm:	

- i. **Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield.**
- ii. **Recovery of Solvent.**
- iii. **Production / Consumption data for last two years duly certified by GST.**

Case No.	99 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001365AM21
RA File Number	522404000003 AM21
Licence No and Date	5210043427/09/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm:

- i. **Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield.**
- ii. **Recovery of Solvent.**
- iii. **Production / Consumption data for last two years duly certified by GST.**

Case No.	100 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00353267AM22
RA File Number	082404000049 AM21
Licence No and Date	0810147921/09/06/2020

Norms Committee Decision:

The Committee considered the request of firm for enhancement of norms and it was observed that the earlier norms were fixed on the basis of potency of import item No. 1 – Nystatin USP given by the firm as per their COA, that is 6230 U / mg and hence there is no possibility left for further enhancement of norms.

In view of above, the Committee decided to **reject** the case maintaining the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001386AM21
RA File Number	522404000017 AM21
Licence No and Date	5210043441/16/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of Solvent. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	102 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001405AM21
RA File Number	522404000016 AM21
Licence No and Date	5210043443/19/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of Solvent. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	103 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001409AM21

RA File Number	522404000018 AM21
Licence No and Date	5210043446/23/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of Solvent. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	104 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00000124AM23
RA File Number	092404000070 AM21
Licence No and Date	0910068942/07/07/2020
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	105 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001544AM21
RA File Number	318304000034 AM21
Licence No and Date	3110067826/14/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	106 / NC/3/MEET/May/202223/3
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Case Status	Case Rejected
Party Name	ANUH PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001560AM21
RA File Number	039404000361 AM21
Licence No and Date	0310837761/19/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	107 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001604AM21
RA File Number	052304000157 AM21
Licence No and Date	0510415066/31/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	108 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001710AM21
RA File Number	092404000362 AM21
Licence No and Date	0910069287/30/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	109 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	018205001807AM21
RA File Number	318304000087 AM21
Licence No and Date	3110067912/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	110 / NC/3/MEET/May/202223/3													
Case Status	Case Approved													
Party Name	SHANKAR NUTRICON PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022													
HQ File Number	018205001861AM21													
RA File Number	562404000032 AM21													
Licence No and Date	5610005989/19/11/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">SOYA LECITHIN POWDER / GRANULES (Acetone Insoluble NLT 97%)</td><td rowspan="2">300 MT</td><td>1</td><td>SOYA LECITHIN LIQUID (NOT FOR MEDICINAL USE) (Acetone Insoluble 65% max.)</td><td>216.37 MT</td></tr><tr><td>2</td><td>ACETONE</td><td>105.00 MT</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	SOYA LECITHIN POWDER / GRANULES (Acetone Insoluble NLT 97%)	300 MT	1	SOYA LECITHIN LIQUID (NOT FOR MEDICINAL USE) (Acetone Insoluble 65% max.)	216.37 MT	2	ACETONE	105.00 MT
Export product	Qty.	Sl. No.	Import items	Qty.										
SOYA LECITHIN POWDER / GRANULES (Acetone Insoluble NLT 97%)	300 MT	1	SOYA LECITHIN LIQUID (NOT FOR MEDICINAL USE) (Acetone Insoluble 65% max.)	216.37 MT										
		2	ACETONE	105.00 MT										

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00400260AM22
RA File Number	02AA04006385 AM21
Licence No and Date	0211000088/24/12/2020
Norms Committee Decision: The Committee considered the request of firm for enhancement of norms and it was decided to call for following information / documents from the firm: i. Production / Consumption data for last three years duly certified by GST Authorities.	

Case No.	112 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GLOBE CHEMIE
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00116704AM21
RA File Number	31AA04006841 AM21
Licence No and Date	3111000253/30/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. End use of the export item. ii. Complete technical details as per Annexure to Appendix 4E.	

Case No.	113 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00024975AM22

RA File Number	34AA04000433 AM22
Licence No and Date	3411000488/23/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Material balance submitted for basic stage of Benzene, please submit material balance starting from Cumene.	

Case No.	114 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CUTCH OIL AND ALLIED INDUSTRIES 1949 PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00131418AM22
RA File Number	02AA04007136 AM22
Licence No and Date	0211000893/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	115 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00131665AM22
RA File Number	07AA04010170 AM22
Licence No and Date	0711001416/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	116 / NC/3/MEET/May/202223/3
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Case Status	Case Rejected
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00131666AM22
RA File Number	07AA04005177 AM22
Licence No and Date	0711001417/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	117 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00132405AM22
RA File Number	03AA04031879 AM22
Licence No and Date	0311005159/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	118 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SAVLA CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00135444AM22
RA File Number	03AA04044969 AM22
Licence No and Date	0311005248/09/07/2021
Norms Committee Decision: The firm has furnished its reply on DGFT Back Office Portal. Deferred for comments of TE.	

Case No.	119 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00147545AM22
RA File Number	52AA04008175 AM22
Licence No and Date	5211001047/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and reply received from firm and it was observed that the reply furnished by the firm was incomplete. Hence, it was decided to again call for following information / documents from the firm: i. Justification for low yield of 52%. ii. Production / Consumption data for last one year duly certified by GST.	

Case No.	120 / NC/3/MEET/May/202223/3												
Case Status	Case Approved												
Party Name	GLENMARK PHARMACEUTICALS LIMITED												
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022												
HQ File Number	HQRNORM REVIW00404449AM22												
RA File Number	03AA04052613 AM22												
Licence No and Date	0311005647/27/07/2021												
Norms Committee Decision:													
The Committee considered the request of firm for revision of norms and taking cue from earlier decision for same export product / import item in Meeting No. 13/82-ALC4/2019 dated 31.01.2020 against advance authorization No. 0310833217 dt. 04.12.2019 , it was decided to revise adhoc norms as under:													
<table><tr><td>Sl. No.</td><td>Export Product</td><td>Qty.</td></tr><tr><td>1</td><td>Desonide Cream 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)</td><td>1 Number</td></tr><tr><td>2</td><td>Desonide Cream 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.500 Kgs)</td><td>1 Number</td></tr><tr><td>3</td><td>Desonide Lotion 0.05 Percent 59ml (Net Wt. of Desonide USP is 1.475 Kgs)</td><td>1 Number</td></tr></table>		Sl. No.	Export Product	Qty.	1	Desonide Cream 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)	1 Number	2	Desonide Cream 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.500 Kgs)	1 Number	3	Desonide Lotion 0.05 Percent 59ml (Net Wt. of Desonide USP is 1.475 Kgs)	1 Number
Sl. No.	Export Product	Qty.											
1	Desonide Cream 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)	1 Number											
2	Desonide Cream 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.500 Kgs)	1 Number											
3	Desonide Lotion 0.05 Percent 59ml (Net Wt. of Desonide USP is 1.475 Kgs)	1 Number											

4	Desonide Lotion 0.05 Percent 118ml (Net Wt. of Desonide USP is 2.950 Kgs)	1 Number
5	Desonide Ointment 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)	1 Number
6	Desonide Ointment 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.050 Kgs)	1 Number

SI. No.	Import Items	For the Export of 1 No. Pack					
		0.05% 15gm pack	0.05% 60gm pack	0.05% 59ml pack	0.05% 118ml pack	0.05% 15gm pack	0.05% 60gm pack
1	Desonide USP Micronised (Sicor)	0.00765 gm	0.0306 gm	0.0301 gm	0.0602 gm	0.00765 gm	0.0306 gm

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CUTCH OIL AND ALLIED INDUSTRIES 1949 PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00149372AM22
RA File Number	02AA04015335 AM22
Licence No and Date	0211001003/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	122 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00149127AM22
RA File Number	31AA04000987 AM22
Licence No and Date	3111000484/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	123 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00150724AM22
RA File Number	07AA04019266 AM22
Licence No and Date	0711001603/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete and balanced chemical reactions, molecular weight with percentage yield on molar basis. Systematic material balance for each step showing requirement and recovery of solvents at each stage.	

Case No.	124 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00151178AM22
RA File Number	31AA04001432 AM22
Licence No and Date	3111000494/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

- i. **Molecular weight of Export and Import.**
 ii. **Percentage yield of reaction.**

Stoichiometric balance.

Case No.	125 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00151775AM22
RA File Number	03AA04057326 AM22
Licence No and Date	0311005778/31/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Brimonidine Tartrate and Timolol 2mg/ml 5mg/ml Eye Drops solution (5 ml Bottle)((Each ml Contains: Brimonidine Tartrate 2mg and Timolol Maleate equivalent to Timolol 5mg) (Each 5 ml Contains: Brimonidine Tartrate 10mg and Timolol Maleate 25 mg) - Net wt of (1) Brimonidine Tartrate 8.000 kgs (2) Timolol Maleate 20.000 kgs)	1 Number	1	Brimonidine	10.2 mg / bottle
			2	Timolol Maleate	25.50 mg / bottle
			3	Bottle	Relevant as per packing policy
			4	Cap	Relevant as per packing policy
			5	Dropper	Relevant as per packing policy
2	Brimonidine Tartrate and Timolol 2mg/ml 5mg/ml Eye Drops solution (10 ml Bottle)((Each ml Contains: Brimonidine Tartrate 2mg and Timolol Maleate equivalent to Timolol 5mg) (Each 10 ml Contains: Brimonidine Tartrate 20mg and Timolol Maleate 50	1 Number	6	Brimonidine	20.4 mg / bottle
			7	Timolol Maleate	51.00 mg / bottle
			8	Bottle	Relevant as per packing policy

	mg) - Net wt of (1) Brimonidine Tartrate 9.500 kgs (2) Timolol Maleate 23.750 kgs)		9	Cap	Relevant as per packing policy
			10	Dropper	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	126 / NC/3/MEET/May/202223/3			
Case Status	Case Approved			
Party Name	SPANSULES FORMULATIONS			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	HQRNORM APPLY 00152429AM22			
RA File Number	09AA04008677 AM22			
Licence No and Date	0911001300/02/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. as per details given below or as applied by the firm, whichever is less:				

Case No.	127 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	TOPNOTCH CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00151931AM22
RA File Number	03AA04052617 AM22
Licence No and Date	0311005794/02/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

Complete technical details including chemistry with chemical reactions, molecular weight, percentage yield on molar basis etc. in line with Annexure to Appendix 4E.

Case No.	128 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00152053AM22
RA File Number	34AA04005925 AM22
Licence No and Date	3411000923/02/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Step wise manufacturing process.**
- ii. **Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.**
- iii. **Complete technical details as per Annexure to Appendix 4E for chemical products.**
- iv. **Stoichiometric balance between import and export on molar basis.**

Case No.	129 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00152085AM22
RA File Number	34AA04005924 AM22
Licence No and Date	3411000924/02/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Step wise manufacturing process.**
- ii. **Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.**

- iii. **Complete technical details as per Annexure to Appendix 4E for chemical products.**
 iv. **Stoichiometric balance between import and export on molar basis.**

Case No.	130 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ALKALI METALS LTD.
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00152742AM22
RA File Number	09AA04009415 AM22
Licence No and Date	0911001301/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Step wise manufacturing process.**
- ii. **Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.**
- iii. **Complete technical details as per Annexure to Appendix 4E for chemical products.**
- iv. **Stoichiometric balance between import and export on molar basis.**

Case No.	131 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	MONTAGE LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00153154AM22
RA File Number	08AA04019635 AM22
Licence No and Date	0811002200/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CISATRACURIUM BESYLATE INJECTION 2MG(CISATRACURIUM BESYLATE INJECTION 2MG 150000 VIAL (OF 5ML = 10 MG EACH ML	1 Number	1	CISATRACURIUM BESYLATE USP	14.685 mg

CONTAIN CISATRACURIUM BESYLATE EQUIVALENT TO CISATRACURIUM BESYLATE 3 MG CALCULATION 5MLX3MG = 15 MG 15000X15MG = 2250000 MG 2250000/1000/1000 = 2.250 KGS)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	132 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00153334AM22
RA File Number	03AA04058605 AM22
Licence No and Date	0311005851/03/08/2021
Norms Committee Decision: The firm has furnished its reply on DGFT Back Office Portal. Deferred for comments of TE.	

Case No.	133 / NC/3/MEET/May/202223/3			
Case Status	Case Approved			
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	HQRNORM APPLY 00153478AM22			
RA File Number	03AA04050763 AM22			
Licence No and Date	0311005861/04/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Carbamazepine Extended-Release Tablets USP 100 mg.(Each tablet contains (i)	1 Number	1	Cellulose Acetate (CA-320S) –Eastman	29.20 mg

Cellulose Acetate (CA-320S) -Eastman- 35.04 mg (ii) EASTMAN (TM) CELLULOSE ACETATE (CA 398- 10NF/EP) - 5.28 mg. Net content (i) 560.01 Kg (ii) 84.38 Kg.)		2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	4.40 mg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	134 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	STANEX DRUGS AND CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00153599AM22
RA File Number	09AA04003901 AM22
Licence No and Date	0911001307/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	HEPARIN SODIUM INJECTION BP 5000IU/5ml(HEPARIN SODIUM INJECTION)	270000 Number	1	HEPARIN SODIUM	6.16 kg
2	HEPARIN SODIUM INJECTION BP 25000 IU/ 5ml(HEPARIN SODIUM INJECTION)	55500 Number	2	HEPARIN SODIUM	6.33 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	135 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00154003AM22
RA File Number	34AA04004194 AM22
Licence No and Date	3411000938/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Cream(Lidocaine and Prilocaine Cream USP 2.5 percentage and 2.5 percentage 5 gm tube (Net content of API Lidocaine 3.375 kgs. and Prilocaine 3.375 kgs.))	27000 Numbers	1	Lidocaine USP	3.44 kg
			2	Prilocaine Base USP	3.44 kg
2	Cream(Lidocaine and Prilocaine Cream USP 2.5 percentage nd 2.5 percentage 30 gm tube (Net content of API Lidocaine 75.375 kgs. and Prilocaine 75.375 kgs.))	100500 Numbers	3	Lidocaine USP	76.88 kg
			4	Prilocaine Base USP	76.88 kg
3	Ointments(Lidocaine Ointment USP 5 percentage 30 gm tube (Net content of API 6.60 kgs.0)	4400 Numbers	5	Lidocaine USP	6.73 kg
4	Ointments(Lidocaine Ointment USP 5 percentage 35.44 gm tube (Net content of API 48.73 kgs.))	27500 Numbers	6	Lidocaine USP	49.69 kg
5	Ointments(Lidocaine Ointment USP 5 percentage 50 gm Jar (Net content of API 42.50 kgs)	17000 Numbers	7	Lidocaine USP	43.35 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	136 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00397057AM22

RA File Number	08AA04017921 AM22
Licence No and Date	0811002234/04/08/2021
Norms Committee Decision:	
The Committee considered the request of firm for enhancement of norms and it was decided to call firm for attending Personal Hearing before Norms Committee alongwith relevant documents to explain its case.	

Case No.	137 / NC/3/MEET/May/202223/3			
Case Status	Case Approved			
Party Name	SCAN BIOTECH LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022			
HQ File Number	HQRNORM APPLY 00154224AM22			
RA File Number	56AA04003167 AM22			
Licence No and Date	5611000412/04/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	138 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00154532AM22
RA File Number	342404000041 AM21
Licence No and Date	3411000939/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Stoichiometric balance with molecular weight for product of Phenol and Acetone (Co-Products).**
- ii. **Commercial value of Acetone (Co-product) obtained.**

Case No.	139 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SHITAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00154910AM22
RA File Number	34AA04006318 AM22
Licence No and Date	3411000943/05/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Step wise manufacturing process.**
- ii. **Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.**
- iii. **Complete technical details as per Annexure to Appendix 4E for chemical products.**
- iv. **Stoichiometric balance between import and export on molar basis.**

Case No.	140 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM REVIW00397079AM22
RA File Number	08AA04018916 AM22
Licence No and Date	0811002280/09/08/2021

Norms Committee Decision:

The Committee considered the request of firm for enhancement of norms and it was decided to call firm for attending **Personal Hearing** before Norms Committee alongwith relevant documents to explain its case.

Case No.	141 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00160149AM22
RA File Number	08AA04019584 AM22
Licence No and Date	0811002298/11/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Justification for low yield of 52.87%. Justification for the quantity of Zinc Chloride Anhydrous used as a catalyst. Total quantity of Methanol used and its recovery. Material balance to arrive at the quantity of raw material asked for (Reactant) on Stoichiometric bases with yield. Production / Consumption data duly certified by GST.	

Case No.	142 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00161263AM22
RA File Number	52AA04010591 AM22
Licence No and Date	5211001166/12/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Step wise manufacturing process. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. Complete technical details as per Annexure to Appendix 4E for chemical products. Stoichiometric balance between import and export on molar basis.	

Case No.	143 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00161419AM22
RA File Number	03AA04060738 AM22

Licence No and Date	0311006129/13/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Momate AZ NASAL SPRAY 150 MDI / Mometasone Furoate and Azelastine HCL Nasal Spray (150MD)((Net Wt. of Azelastine Hydrochloride BP 19866 Grams))	946000 Numbers	1	Azelastine Hydrochloride BP	20263.32 grams
RA concerned may take further necessary action as per above decision of NC.				

Case No.	144 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MEHK CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00163371AM22
RA File Number	03AA04061020 AM22
Licence No and Date	0311006197/16/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Justification of about 23% losses from Crude Fractone to Pure Fractone on the basis of purity of export and COA of export product. ii. Production / Consumption data duly certified by GST.	

Case No.	145 / NC/3/MEET/May/202223/3
Case Status	Case Approved
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00163778AM22
RA File Number	07AA04019274 AM22

Licence No and Date	0711001720/16/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17/03/2022 against advance authorization No. 0711000142 dt. 24.12.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import Items	Qty.
AMITRIPTYLINE HYDROCHLORIDE(IP/BP/EP/USP)	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.720 kg
		2	TETRA HYDRO FURAN	0.530 kg
		3	SODIUM BOROHYDRIDE	Not allowed as not shown in the process reaction
		4	ACETONE	
		5	METHANOL	
		6	TOLUENE	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	146 / NC/3/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00163360AM22
RA File Number	08AA04021121 AM22
Licence No and Date	0811002324/16/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of Drug Manufacturing Licence with Approved Composition of export item.	

- ii. **Export Obligation in number of Sachets alongwith content in each sachet.**
 iii. **Copy of Master Batch Formula.**

Case No.	147 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00168137AM22
RA File Number	03AA04063825 AM22
Licence No and Date	0311006317/22/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	148 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00168138AM22
RA File Number	03AA04060052 AM22
Licence No and Date	0311006318/22/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	149 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00169090AM22
RA File Number	03AA04060785 AM22
Licence No and	0311006386/24/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	150 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00169945AM22
RA File Number	03AA04055267 AM22
Licence No and Date	0311006418/25/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	151 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00175282AM22
RA File Number	03AA04068130 AM22
Licence No and Date	0311006626/01/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	152 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00179714AM22
RA File Number	03AA04074695 AM22
Licence No and Date	0311006805/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	153 / NC/3/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202223/ 3 and 27/05/2022
HQ File Number	HQRNORM APPLY 00181768AM22
RA File Number	03AA04010926 AM22
Licence No and Date	0311006852/10/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	